

Accounts and the Auditor's Report thereon.

- (b) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1975, along with the Accounts and Auditor's Report thereon
- (d) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (e) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1975, along with the Accounts and Auditor's Report thereon
- (f) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon
- (g) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (h) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (i) Report on the working and activities of the Syndicate Bank for the year ended the 31st December 1975, along with the Accounts and the Auditor's Report thereon
- (j) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon.

- (k) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (l) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (m) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon.
- (n) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon.

[Placed in Library See No LT-10959/76]

CENTRAL EXCISE (TWENTY-THIRD AMENDMENT) RULES 1976, INCOME-TAX (6TH AMENDMENT) RULES, 1976 NOTIFICATIONS UNDER CUSTOMS ACT 1962, AND CENTRAL EXCISE RULES 1944

THE MINISTER OF STATE IN CHARGE OF DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table

- (a) A copy of the Central Excise (Twenty third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No G S R 1329 in Gazette of India dated the 11th September, 1976, under section 38 of the Central Excises and Salt Act, 1944 [Placed in Library See No LT-11369/76]
- (b) A copy of the Income-tax (Sixth Amendment) Rules, 1976 (Hindi and English ver-

sions) published in Notification No. S.O. 615(E) in Gazette of India dated the 16th September, 1976, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-11370/76].

(c) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962.—

(i) G.S.R. 785(E) published in Gazette of India dated the 3rd September, 1976, together with an explanatory memorandum

(ii) G.S.R. 1357, published in Gazette of India dated the 18th September, 1976, together with an explanatory memorandum

(iii) G.S.R. 1358 published in Gazette of India dated the 18th September, 1976 together with an explanatory memorandum

(iv) G.S.R. 812(E) published in Gazette of India dated the 23rd September, 1976, together with an explanatory memorandum

(v) G.S.R. 830(E) published in Gazette of India dated the 1st October, 1976, together with an explanatory memorandum

[Placed in Library See No. LT-11371/76]

(d) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 —

(i) G.S.R. 793(E) published in Gazette of India dated the 9th September 1976 and G.S.R. 805(E) published in Gazette of India dated the 16th September, 1976, to-

gether with an explanatory memorandum.

(ii) G.S.R. 818(E) and 819(E) published in Gazette of India dated the 25th September, 1976 together with an explanatory memorandum.

[Placed in Library. See No. LT-11372/76].

ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1974-75 WITH STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI A P SHARMA) I beg to lay on the Table —

(i) A copy of the Annual Report, (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for year 1974-75 under subsection (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with the Statistical Statement

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report

[Placed in Library See No. LT-11373/76]

CENTRAL WAREHOUSING CORPORATION (3RD AMENDMENT) RULES, 1976, ANNUAL REPORTS OF CENTRAL FISHERIES CORPORATION LTD FOR 1972-73 & 1973-74, GUJARAT DEVASTHAN INAMS ABOLITION (1ST AMENDMENT) RULES, 1976, GUJARAT SURVIVING ALIENATIONS ABOLITION (COMPENSATION BONDS) 1ST AMENDMENT RULES, 1975, AND STATEMENTS FOR AFORESAID PAPERS AND ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHAB P. SHINDE) I beg to lay on the Table—

(1) A copy of the Central Warehousing Corporation (Third